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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

13. O.A.060/00542/14

(OM PARKASH & ORS. VS. UOI)

11.7.2014

Present: Sh. Arun Takhi, counsel for the applicants.
Sh. Tarun Waila, proxy for Sh. Deepak Agnihotri, counsel for the respondents.

1. Heard learned counsel for the applicants. His brief argument is that the respondents are in process of replacing one set of contractual employees with another set of contractual employees as is evident from the advertisement issued by the respondents annexed as Annexure A-2.
2. Sh. Sarabjit Singh, Assistant Director, NSSO, submits that these contractual employees will undergo process of assessment and if assessment is in order, they may continue beyond 15 July, 2014 because these contractual appointments are for a specific period only.
3. The respondents are directed to submit a detailed reply by the next date of hearing explaining how the interest of these contractual employees is being protected by the Organization?
4. List on 14.7.2014.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(UDAY KUMAR VARMA)
MEMBER (A)

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH.**

23.O.A. No.060/00542/2014

**OM PARKASH & ORS.APPLICANTS
VERSUS
UNION OF INDIA & ORS.RESPONDENTS**

14.07.2014

Present: Mr. Arun Takhi, counsel for the applicants.
Mr. Deepak Agnihotri, counsel for the respondents.

1. Learned counsel for the respondents seeks to place on record an affidavit of Inderjeet Singh, Deputy Director General, National Sample Survey Office (Field Operations Division) Jalandhar, wherein it has been stated in para 3 as follows:-

"That as per the order dated 11.07.2014 of the C.A.T., Chandigarh Bench, the Department shall re-engage the services of the applicants, who are contractual employees. It is pertinent to mention that contracts of the applicants expire on 15.07.2014. That now after 15.07.2014, new contracts will be executed with the applicants."

2. From the affidavit, it is clear that the services of the applicants are not being disengaged. Hence this OA has been rendered infructuous and is disposed of accordingly.

B *MS*
(DR. BRAHM A. AGRAWAL) (RAJWANT SANDHU)
MEMBER (J) MEMBER (A)

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